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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 6TH JUNE, 1979.

NOTIFICATION
INCOME TAX

No.2848(F.No.404/119(TRO-Allah)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the Government of India, Ministry of Finance, Department of Revenue No.2576(F.No.404/27/78-ITCC) dated 8.12.78 and No.2190(F.No.404/27/78-ITCC) dated 25.2.78 the Central Government hereby authorises S/Shri J.C. Mathur and Prahlad Ram being gazetted officers of the Central Government, to exercise the powers of a Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri J.C. Mathur and Prahlad Ram take over charge as Tax Recovery Officers.

Sd/-

Deputy Secretary to the Government of India.

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Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE

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ASSISTANT DIRECTOR(RS&P).

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